

THE HIGH COURT OF ORISSA, CUTTACK

STANDING ORDER NO. 2 OF 2025

It is hereby notified for the information of all concerned that the Hon'ble Court, upon consideration of the prevailing practice, procedure for filing, registration, stamp reporting & removal of defects, has been pleased to direct as follows:

1. Rescission of Previous Standing Orders:

Standing Order No. 03 of 2023 and Standing Order No. 02 of 2024 are hereby rescinded with immediate effect.

2. Application of Existing Rules:

Henceforth, and until further orders, the practice and procedure for the filing, registration, stamp reporting and removal of defects of cases shall strictly be followed by the provisions contained in:

- (i) Chapter-VIII of the Rules of the High Court of Orissa, 1948 (Volume-I, 1983 Edition); and
- (ii) the e-Filing Rules for the High Court of Orissa, 2024.

3. Supplementary Procedure:

The following instructions are to be followed in addition to Rules 14A, 14B, 14C, and Rule 16 of the Chapter-VIII of the Rules of the High Court of Orissa, 1948 (Volume-I, 1983 Edition).

- (i) Upon filing, all case records shall be given a diary No. and forwarded for stamp reporting.
- (ii) Where no defect is found upon stamp reporting, the case record shall be registered by the Filing Section and a valid case number will be given.
- (iii) Where defects are detected, the record shall be sent to the Computer Filing (Defect Branch) for removal of defects.
- (iv) Defects pointed out during stamp reporting may be rectified by the concerned Advocate before the Additional Deputy Registrars and/or in presence of any other officer authorized in this behalf.
- (v) In the event defects are not removed within five days from the date of publication of the defect report on the official website of

the Court, the record shall be placed by the Computer Filing (Defect Branch) before the Deputy Registrar (Judicial), who may, in his discretion, grant such further time as deemed reasonable for compliance.

- (vi) Where defects are not rectified within the period granted by the Lawazima Court, the matter shall be placed before the appropriate Bench, for dismissal for non-compliance or for extension of time under the heading 'for removal of defects'.
- (vii) Upon removal of defects, the case shall be registered by the filing section and a valid case number will be given.
- (viii) All defects ascertained during stamp reporting shall be uploaded on the official website of the Court, and SMS shall be sent to the filing Advocates or parties-in-person by the next working day.
- (ix) Proceedings of the Lawazima Court shall also be uploaded on the Court's website, and SMS shall be sent to the filing Advocates or parties-in-person by the next working day.

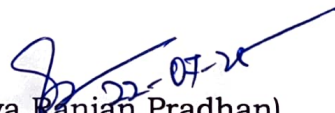
All concerned are directed to comply with the aforementioned instructions scrupulously in letter and spirit.

These instructions shall come into force with immediate effect.

Dated, Cuttack ^{22nd}.....July, 2025

ADMINISTRATIVE DEPARTMENT
(RULES SECTION)

By Order of the Court


(Satya Ranjan Pradhan)
REGISTRAR (JUDICIAL)

Memo No. 12004 (09) Dated: 22.07.2025
[XI-04/2023]

Copy forwarded to the;

1. All Officers of the Court;
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
3. ADR-cum-Addl. Principal Secretaries / Asst. Registrar-cum-Senior Secretaries / Secretaries to Hon'ble Judges to place before Their Lordships for kind information;
4. AR-cum-Stamp Reporter & Oath Commissioner;
5. AR-Cum-All Additional Stamp Reporters & Oath Commissioner;
6. All Superintendents of the Court;
7. Court Masters of the Court;
8. Peskar, Lawazima Court;
9. Notice Board

for information and necessary action.


22.7.25
SPECIAL OFFICER (SPL. CELL)

Memo No. 12005 (36) Dated: 22.07.2025

Copy forwarded to the;

1. Advocate General, Odisha, Cuttack;
2. Deputy Solicitor General of India for the High Court of Orissa;
3. President, High Court Bar Association, Cuttack;
4. Secretary, High Court Bar Association, Cuttack;
5. Director, Odisha Judicial Academy, Cuttack;
6. Member Secretary, Odisha State Legal Services Authority, Cuttack;
7. District & Sessions Judges..... (All) of the State;

for information and necessary action.


22.7.2025
SPECIAL OFFICER (SPL. CELL)

Memo No. 12006 (2) Dated: 22.07.2025

Copy forwarded to the;

1. Central Project Coordinator (CPC), and
2. Superintendent, Computer Section to upload the same in the Court's website.


22.7.2025
SPECIAL OFFICER (SPL. CELL)